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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No. 57/252(3)/NCLT/AHM/2018

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.04.2018**

Name of the Company: Rajiv Puri
(Aryan's Minerals Pvt Ltd)
V/s.
ROC, Gwalior.

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	CS MANISH BUCHASIA	PCS 4156 IP	Applicant (AR)	Manish Buchasia
2.				

ORDER

Learned PCS Mr. Manish Buchasia is present for the Appellant. None is present for the ROC.

The representation of ROC is not yet received.

The Appellant files an additional affidavit.

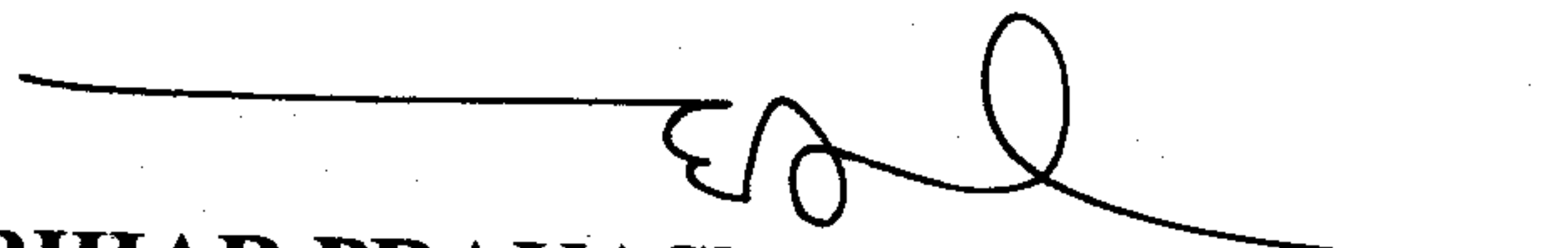
The arguments of learned PCS for the Appellant are heard.

The order is reserved.



**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 12th day of April, 2018.


**HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL**